

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 790 of 2020

In the matter of:

Krishna Kumar Sahu & Ors.

....Appellants

Vs.

Sai Prasad Properties Ltd.

....Respondent

Present:

Appellants: Ms. Ranjana Roy Gawai, Mr. Avinash Bhati, Mr. Pervinder and Mr. Vineet, Advocates.

Respondent:

ORDER
(Through Virtual Mode)

15.03.2021: Notice directed against Respondent is reported to be in transit.

Let the matter be posted 'for admission (after notice)' on **26th March, 2021.**

Meanwhile, the Appellant is permitted to file an additional affidavit to correct the errors/ typographical errors that are stated to have occurred in the Appeal paper-book due to inadvertence.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

Ash/NN